

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday 12th day of December Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

O.A. 310/1856/2016

PremeSripathy Rao,
Dy. FA & CAO(W)
Office of the FA & CAO,
Southern Railway,
Chennai- 600 023.

....Applicant

(By Advocate: M/s. Ratio Legis)
Versus

1. Union of India
The Secretary,
Railway Board,
Raisina Road,
New Delhi- 110 001;
2. The Financial Commissioner,
Second Floor, Rail Bhavan,
Railway Board,
Raisina Road,
New Delhi- 110 001;
3. The Director/Establishment,
Railway Board,
Raisina Road,
New Delhi- 110 001;
4. The General Manager,
Southern Railway,
Park Town, Chennai-3;
- 5) The Financial Advisor &
Chief Administrative Officer,
Southern Railway,
Park Town, Chennai-3.Respondents
(By Advocates: DR. D. Simon)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

On mention by counsel for the applicant, matter is called though the same is not included in today's cause list.

2. It is submitted that the relief sought by the applicant in the OA had already been granted by the respondents and accordingly, the OA had become infructuous.

3. In view of the submission, nothing survives in the OA and, therefore, the same is dismissed.

(P.MADHAVAN)
MEMBER (J)

(R. RAMANUJAM)
MEMBER (A)

12.12.2018

Asvs.